DRAFT MINUTES OF THE MEETING No. 1/13 dated 28.6.2013 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, ADE, DC

MINUTES OF MEETING - PRESENT IN THE MEETING ARE AS DETAILS BELOW :-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Sahib Singh, Consultant, Department of L&DC (Cotton Div), Shastri Bhawan, New Delhi
3. Shri P. Srivastava, Joint Industrial Advisor, Department of L&DC (Chemical Division), Shastri Bhawan, New Delhi
4. Shri K.K. Aggarwal, Assistant Director, DC (MSME), Nirman Bhawan, New Delhi
5. Shri Dinu Shankar, Deputy Director General of Foreign Trade, Nirman Committee DC, Office of DGFT, Udyog Bhawan, New Delhi

The Committee first considered minutes of the ALC Meeting No.1 for confirmation and confirmed and adopted the same without any change.

Case No.50/70 NC No.15/14 Dated 26.6.2013	M/s. Sterlite Industries (I) Ltd F No.10/8/2012/PI-MM/CEIB/LIV RLA F No.05/9/0010/ALM/02 Lic No.05/0006/0070 dated 17.6.2011

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DC (MSME). U.O. issued on 19.2.2013 and 1.7.2013. Re-listed for 24.7.2013.

Case No.50/73 NC No.15/14 Dated 26.6.2013	M/s Mahendra Kumar (Prop. Amana Co.) F.No. 10/8/2012/PI-MM/CEIB/LIV RLA F No.05/9/0010/ALM/02 Lic. No. 07/0000/070 dated 10.7.2013

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information. Item the first to the DIL dated 5.4.2013 issued by DIPP. The case to be listed for 24.7.2013.

Case No.50/74 NC No.15/14 Dated 26.6.2013	M/s.U.N. Cosmo Pack (P) Ltd. F.No. 10/8/2012/PI-MM/CEIB/LIV RLA F No. 05/9/0010/ALM/02 Lic. No. 50/0070/07 dated 1.10.2012

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O No.5/4 dated 24.6.2013, Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1	Corrugated Packaging Box, Rolls and Sheets of MOPP	Kg.

Import Item

S.No.	Item sought to be imported Duty Free	Quantity recommended in Kg.
1	Kraft Paper Roll (110 GSM to 400 GSM)	14400 Kg (including both the items)
2	White Kraft Paper Roll (110 GSM to 220 GSM)	

RLA concerned may take necessary action under Para 5.7 of HBP as per above decision of NOMBMS COMMITTEE.

Case No.50/75 NC No.15/14 Dated 26.6.13	M/s. Silver Oak Labs (P) Ltd. N. Delhi F.No.10/8/2012/PI-MM/CEIB/LIV RLA F No.05/2/2/0002/06/ARB/A Lic.No.05/0200/0060 dated 10.6.2007

The Committee considered the case as per agenda and noted that Technical Authority, DIPP, vide their U.O.No.7/100/2013/DIN/101 dated 10.6.2013, have re-examined the case based on the clarification submitted by the firm vide their letter dated 20th May, 2013, along with declaration for export and import items, FDA Certificate, ARE-1, Export Invoice, Shipping Bill, raw material specification. Technical Authority, DIPP, after observed that in the advance licence, the quantity of the product was given in Numbers and based on ARE-1, Export Invoice, Chartered Engineer Certificate, the following weight of export products has observed by TA, DIPP :-

Export Item

S.No.	Description of Item	Quantity
1	Soft Gel. Lozenge 1 gr. Gloss Pink Plastmass (Relevant process of Polybutenes, Polyisobutenes, Polyisoprenes, Polyisobutene Carbonate, Pigment Titanium dioxide, Red-6, Red-7, Mica Mass 1 kilo pcs.)	14.6.76 Kg.
2	Soft Gel. Lozenge 1 gr. Gloss Orange (Relevant process of Polybutenes, Copolyb/Copolymer, Polybutenes, Polyisobutene carbonate, Pigment Titanium dioxide, Red-6, Red-7, Mica Mass 1 kilo pcs.)	37.39 Kg.
3	Soft Gel. Lozenge 1 gr. Gloss Green (Relevant process of Polybutenes, Copolyb/Copolymer, Polybutenes, Polyisobutene carbonate, Pigment Titanium dioxide, Red-6, Red-7, Mica Mass 1 kilo pcs.)	
4	Shaved Wipper (Gel. Lip Gloss) (Inside - Poly Ethylene, Outside - Aluminium Foil)	Not to use
5	Cap/Applicator (Gel. Lip Gloss) Cap Accessoriesfor Transfoam system Appliance - Poly Propylene	Not to use
6	Cartons (Gel.Lip Gloss) Inside Silk 200 & Mass Carton	Not to use
7	Base Labels (Gel. Lip Gloss) (Gel. Lip Gloss)	Not to use
8	BOXES LABELS (Gel. LIP GLOSS PINK) (Gel.Lip Gloss) (PAPER)	Not to use
9	PRIMER, LIP COLOR, CHROMATE GOLD (Relevant process of Thermo treatment, Metal Coating, Pigment Titanium dioxide, Red-6, VINYL BLACK, ABLEPAINT PRIMER, UV ACE Lt)	8414.20 Kg.
10	PRIMER, SHIMMER (Gel. LIP GLOSS) (BOTTLE,PAN & EMPHASIS TRIMPHENA,ATC Stripe - LIPPS)	Not to use
11	Cap/Applicator (Gel. LIP GLOSS) (CAP Accessoriesfor Transfoam system Appliance - Poly Propylene)	Not to use
12	Cartons (Gel. LIP GLOSS) (Inside Silk 200 & Mass Carton)	Not to use
13	BOXES LABEL (GEL LIP GLOSS) Paper	Not to use
14	Soft Gel. Lozenge, Crescent, Gloss (Relevant process of Polybutenes, Copolyb/Copolymer, Polybutenes, Polyisobutene Carbonate, Pigment Ti, Pigment Red-6, Red-7, Mica Mass)	150.40 Kg.
15	Clear Pen Barrel (Relevant process of commission, EBH)	Not to use
16	Cap/ Gel. Lozenge, Crescent (Relevant of Commission EBH)	Not to use
17	Cartons (Gel. Lozenge, BRAD (Relevant of Commission process of product)	Not to use
18	SHIPPER INSERTS LABEL (Relevant of Commission process of product)	Not to use
19	CHIP CARTON (Relevant of commission process of product Mass 270 gm)	Not to use
20	Soft Gel. Lozenge 1 gr. (Rough powder, Methyl paraben, Isobutyl paraben, Ethyl paraben, Flavoury ethanol)	32.40 Kg.
21	Soft Gel. Lozenge 1 gr. (Vanillaphenyl propylMethyl-thiamine)	107.74 Kg.
22	BEVERAGE NOTE	405.00 Kg.
23	TEASPOON NOTE (Pocketed Accessory)	Not allowed
24	TEASPOON NOTE (Pocketed Accessory)	Not allowed
25	OVERALL CHAMPIONS	60.00 Kg.
26	TIMING 24	60.00 Kg.

The above decision would supersede the decision by NC vide ALC 34 No. 10/03 dated 19.5.2008. This is only for regularization purpose. As the licence had already expired, no further imports and exports will be allowed under this licence.

RLA concerned may take necessary action under Para 5.7 of HBP as per above decision of NOMBMS COMMITTEE.

Case No.50/76 NC No.15/14 Dated 26.6.13	M/s. Silver Oak Labs (P) Ltd. N. Delhi F.No.10/8/2012/PI-MM/CEIB/LIV RLA F No.05/2/2/0002/06/ARB/A Lic.No.05/0200/0063 dated 10.6.2007

The Committee considered the case as per agenda and noted that Technical Authority, DIPP, vide their U.O.No.7/100/2013/DIN/101 dated 10.6.2013, have re-examined the case based on the clarification submitted by the firm vide their letter dated 20th March, 2013, along with declaration for export and import items, FDA Certificate, ARE-1, Export Invoice, Shipping Bill, raw material specification. Technical Authority, DIPP, after observed that in the advance licence, the quantity of the product was given in Numbers and based on ARE-1, Export Invoice, Chartered Engineer Certificate, the following weight of export products has observed by TA, DIPP :-

Export Item 1, 2 and 3 - Not content 3.35 grams packing.

TA, DIPP, has also obtained a copy of the approved formula from Drug Authority, declaration regarding import and export items and stated that the finished deemed wastage of 0.90% on bulk raw materials, which, according to TA, DIPP, is reasonable (however, component is allowed on net to net basis).

Taking into account all the facts and circumstances mentioned above, Committee decided to re-consider the case and approve norms, as under:-

Export Item.

S.No.	Description of Item	Quantity
1	GEL PERFECT GLOSS - WINE (MEMBER Zip Colors)	1,30,000 Numbers
2	GEL PERFECT GLOSS - (DEEPS 50/75 gr Colors)	1,80,000 Numbers
3	GEL PERFECT GLOSS - SOUTHS (MEMBS Zip Colors)	1,25,000 Numbers

Import Item

S.No.	Description of Item	Quantity
1	Perm. (Bulk) GEP GLOSS - Wine Global (Relevant process of Thermo treatment, Metal Coating, Pigment Titanium Dioxide, Methyl acetate, Pigment C17070, C17200, C11000 (HS.)	591.42 Kg.
2	Perm. (Bulk) GEP GLOSS - Golden Star (Relevant process of Thermo treatment, Metal Coating,Pigment Titanium, Tetraethyl acetate, Pigment C17070, C17200, C11000 (HS.)	967.82 Kg.
3	Perm. (Bulk) GEP GLOSS - Winter Cherry (Relevant process of Thermo treatment, Metal Coating,Pigment Titanium, Tetraethyl acetate, Pigment C17070, C17200, C11000 (HS.)	472.09 Kg.
4	Cap/Applicator (Gel. LIP GLOSS) (Polyethylene terephthalate, Low density polyethylene)	Not to use
5	Cap/Applicator (Gel. LIP GLOSS) (Polyethylene terephthalate, Low density polyethylene)	Not to use
6	CARTON (GEL LIP GLOSS) (Paper board, Silk 200)	Not to use
7	Base Label (GEL LIP GLOSS) (Gloss Wind Guarded (Paper)	Not to use
8	Base Label (GEL LIP GLOSS) (Gloss Wind Guarded (Paper)	Not to use
9	Base Label (GEL LIP GLOSS) (Gloss Winter Cherry (Paper)	Not to use

The above decision would supersede the decision by NC vide ALC 34 No. 10/03 dated 19.5.2008. This is only for regularization purpose. As the licence had already expired, no further imports and exports will be allowed under this licence.

RLA concerned may take necessary action under Para 5.7 of HBP as per above decision of NOMBMS COMMITTEE.

Case No.50/77 NC No.15/14 Dated 26.6.13	M/s. Silver Oak Labs (P) Ltd. N. Delhi F.No.10/8/2012/PI-MM/CEIB/LIV RLA F No.05/2/2/0002/06/ARB/A Lic.No.05/0200/0107 dated 5.1.2007

The Committee considered the case as per agenda and noted that Technical Authority, DIPP, vide their U.O.No.7/100/2013/DIN/101 dated 10.6.2013, have re-examined the case based on the clarification submitted by the firm vide their letter dated 13th May, 2013, along with declaration for export and import items, FDA Certificate, ARE-1, Export Invoice, Shipping Bill, raw material specification. Technical Authority, DIPP, after observed that in the advance licence, the quantity of the product was given in Numbers and based on ARE-1, Export Invoice, Chartered Engineer Certificate, the following weight of export products has observed by TA, DIPP :-

Export Item 1 - Not content 72.25 grams packing.
Export Item 2 - Not content 148.10 grams packing.

TA, DIPP, has also obtained a copy of the approved formula from Drug Authority, declaration regarding import and export items and stated that the finished deemed wastage of 0.90% on bulk raw materials, which, according to TA, DIPP, is reasonable (however, component is allowed on net to net basis).

Taking into account all the facts and circumstances mentioned above, Committee decided to re-consider the case and approve norms, as under:-

Export Item.

S.No.	Description of Item	Quantity
1	WINTERMINT CHEWS	5,00,000 Number
2	FUMBO SOUTHING FOOT CHEWS	4,00,000 Number

Import Item

S.No.	Description of Item	Quantity
1	Sor.alg (MSHS) (not specifiedsor)	18.6 Kg.
2	Fumgin EC (Coumarin) - (2)	1,102.00 Kg.
3	Sorbitol - CHEMSTONE - 2075% (Plain 0" 00 kg. Drums)	37.00 Kg.
4	Gamble 50 (Coconut Alcohol, Sodium Cocoate) Tablets)	37,200.00 Kg.
5	Sodium Benzoate (Food Grade)	37.00 Kg.
6	Swelling Now Cream Tube (Material of Construction PET,ALUPPE,HDPE,LDPE)	Not to use
7	Tube Sealing Foot Cream Inside (Material of Construction PET,ALUPPE,HDPE,LDPE)	Not to use

The above decision would supersede the decision by NC vide ALC 34 No. 10/03 dated 19.5.2008. This is only for regularization purpose. As the licence had already expired, no further imports and exports will be allowed under this licence.

RLA concerned may take necessary action under Para 5.7 of HBP as per above decision of NOMBMS COMMITTEE.

Case No.50/79 (N) NC No.15/14 Dated 26.6.13	M/s. Sacher Scientics Ltd. N. Delhi F.No.10/8/2012/MM/CEIB/LIV RLA F No.05/2/0010/0/ALM/02

The Committee considered the case as per agenda and discussed the application of the firm made under Para 4.2.2 of HBP. Committee observed that the Technical Authority, Office of Development Commissioner, Silkex, Small & Medium Enterprises Complex has furnished information and clarification from the firm on the export and import items. The firm had replied to that Department on 22.01.2013 and 12.02.2013. Committee also observed that the firm has not claimed any wastage for the manufacture of the export product. Hence, based on the written recommendations of Office of DC (MSME) furnished vide their U.O. No. 7/21/2013/Chem/DC dated 31.5.2013, Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Performance Compounds	1,000 Kg.	1. Tocotrienol Oil 2. Acetamid Chemicals 3.Resinoids	1500 Kg.@ 20.7800/ Kg. per Kg. of export product 2500 Kg.@ 19.0413/ Kg. per Kg. of export product 200 Kg. @14.0731/ Kg. per Kg. of export product

The above decision is subject to the condition that all the 'specified' Tocotrienol Oil, 'specified' Acetamic Chemicals and 'specified' Resinoids, shall be mined for the manufacture of above export product with 0% of wastage.

RLA concerned may take necessary action under Para 4.2.2 of HBP as per above decision of NOMBMS COMMITTEE.

Case No.50/79(B) NC No.15/14 Dated 26.6.13	M/s. Shanti Ltd., Kolkata F.No.10/8/2012/PI-MM/CEIB/LIV RLA F No. 05/2/0010/0/ALM/02 Licence No.05/0200/0001 dated 11.1.2008

The Committee considered the case as per agenda and discussed the representation of the firm dated 10.10.2012 for reconsidering their case and its norms. Committee also kept in view the recommendation dated 5.7.2013 from Export Promotion Council for Handicrafts. Based on the written recommendation of DC (MSME) vide their U.O. No.50/(11)/2013/ARE dated 10.6.2013, taking our from HOB II, 4.16, Committee decided to approve the case as under :-

Export Item

Handicraft Articles made of (1) Wood of following species (A) Fogo SPP, (B) Dengyera SPP, (C) Mamoim SPP, (D) Terminalia SPP (2) Wood + Horn (3) Wood + Bone

Quantity : 1 Kg.

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Import Items

Import Item at Sr. No. 1	Quantity allowed
Hard Wood (Same Timber) of following sizes: (1) 100MM (2) 50x50mm (3) 75x50mm (4) 100 (5) Tectonica (6)P. (7) Terminalia (8)P	5.20 kg/kg content of relevant wood in export product

Import Item at Sr. No. 2 & 3	Quantity allowed
Ceramic Glue Slow (Water Special Glue Adhesive Synthetic Wood Based on Resin) Unlimited Lacquer	Within 4% w/w/SOR Value

The above decision would supersede the decision by NC vide AGC M No. 07/03 dated 13.3.2009. This is only for regularization purpose. As the licence had already expired, no further imports and exports will be allowed under this licence.

RLA concerned may take necessary action under Para 6.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.782/97	M/s Asahi India Glass Ltd. M. Delhi
M. No.1318	File 10/19/AO 1/02/2000/EMD-IV
Dated 26.6.13	RLA F.No. 10/38/AO (2)/7/AMD
	Est. No.10/000/2178 dated 25.5. 2000

The Committee considered the case as per agenda and discussed the representation of the firm seeking (i) correction/amendment in the total quantity of import from Sr.1 of licence to confine quantity of 125400 Sq. Mts instead of 250800 Sq.Mts. and (ii) allow an additional item of import 'Silver Paste'. Committee also observed that CLA, New Delhi, vide their letter No. 10/38/AO(2)7/AMD.1/2012/ 1/2/2000/EMD-IV/ had been imported in excess of entitled quantity, on the basis of export quantity of Double Layer Laminated Glass is 125400 Sq. mtr.

Committee also noted that the Technical Authority, Department of Industrial Policy & Promotion, in their recommendation vide their U.O. No.Nil dated 27.5.2013, have further clarified that -

(i) export product is manufactured with Double Layer Laminated Safety Glass and it does not mean that export quantity will also be doubled as the export obligation imposed while codifying norms. Department of Industrial Policy & Promotion have further confirmed that it is not technically viable to manufacture export quantity more than 125400 Sq. Mtr. with the import quantity of 250800 Sq. Mtr. allowed. Committee noted that, due to the stated mistake made by the firm in indicating the export quantity - Per layer 125400 X 2 = 250800 Sq. Mtr. (12,5000 pieces) CLA, New Delhi had initially assessed their export obligation would be 250800 Sq. Mtr. and

(ii) On the representation of the firm to allow additional input item viz., Silver Paste, Department of Industrial Policy and Promotion clarified that this item is used in the safety glass to remove the tip which gets settled at back windshield in winter. Silver Paste acts as a defogger to back windshield glass. It is generally used in low temperature area and also in luxurious cars. The firm has indicated in the licence application a copy saying that other paste will be used for manufacturing Tempered Safety Glass Nomal Green Heated Backlite with BCP. (2mm)Impact 6mm No. 8 of the Sr.of licence to be exported.

Keeping view the above facts and circumstances and the clarification furnished by CLA, New Delhi, dated 5.1.2013, and the subsequent written technical comments/recommendations of Department of Industrial Policy & Promotion, Committee decided to re-consider the case and approve the case as under:-

1. Export Items

S.No.	Description of Item	Quantity
1.	Double Layer Laminated Safety glass Normal Green w/o with with Slip & Stop Cross	12.5400 Sq.Mtr. (125,000 Pieces)

Import Items

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Flat Glass 2.2 mm	No change in quantity already approved vide Meeting No 5/2001 dated 17.01.2001.
2.	Ceramic Ink	
3.	Ceramic Glue	
4.	Silver Paste	
5.	Terminal	

1. Export Items

S.No.	Description of Item	Quantity
1.	Tempered Safety Glass Normal Green/Heated Backlite with BCP. (2.2 mm)	10.0125 Sq. Mtr. (125,000 Pcs)

Import Item

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Flat Glass 2.2 mm	No change in quantity already approved vide Meeting No 5/2001 dated 17.01.2001.
2.	Ceramic Ink	
3.	Silver Paste*	0.0021 Kg/Sq.Mtr. - remaining unconsumed 0.0021 Silver (total 0.5 Kg).

*Item Sr. 3 above, Silver Paste, is allowed subject to the condition that accountability for use of this item in the resultant export product is properly reflected in the shipping bills, against this advance authorisation.

The above decision is only for regularization purpose. As the licence had already expired, no further imports/exports shall be allowed under this licence.

RLA concerned may take necessary action under Para 6.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi-II
Minutes
Para 2.75 Procedure(HB APY)

MEETING NUMBER - 11/03, AGC 1/2013 **MEETING DATE**- 26.06.2013

1	File No.9/100/RLA(AC)/2000 RLA No. 10/10/2000/EOU(AC) **Decision**-File closed for 24.7.2013	Party Name-STANDARD INDUSTRIES LIMITED Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2004	Status-Case Deferred Order Date-24.07.2013
2	File No.10/101/RLA(AC)/2000 RLA No. 10/10/2000/EOU(AC) **Decision**-File closed for 24.7.2013	Party Name-STANDARD INDUSTRIES LIMITED Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2004	Status-Case Deferred Order Date-24.07.2013
3	File No.10/99/RLA(AC)/2000 RLA No. 10/10/2000/EOU(AC) **Decision**-File closed for 24.7.2013	Party Name-STANDARD INDUSTRIES LIMITED Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2004	Status-Case Deferred Order Date-24.07.2013
4	File No.10/98/RLA(AC)/2000 RLA No. 10/10/2000/EOU(AC) **Decision**-File closed for 24.7.2013	Party Name-STANDARD INDUSTRIES LIMITED Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2004	Status-Case Deferred Order Date-24.07.2013
5	File No.10/100/RLA(AC)/2000 RLA No. 10/10/2000/EOU(AC) **Decision**-File closed for 24.7.2013	Party Name-STANDARD INDUSTRIES LIMITED Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2004	Status-Case Deferred Order Date-24.07.2013
6	File No.9/146/RLA(AC)/2000 RLA No. 10/10/2000/EOU(AC) **Decision**-Reminder to TA issued on 25.10.2012. EOU- Reminder to DLPC (Bristow) to be sent. The case is to be listed for 24.7.2013.	Party Name-SOUNDARYA PRODUCTS PVT. LTD. Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2004	Status-Case Deferred Order Date-24.07.2013
7	File No.9/95/RLA(AC)/2000 RLA No. 10/10/2000/EOU(AC) **Decision**-Ministry of Mines had written to Department of Ocean Energy, on 27.05.2013. Comments awaited. The case is to be listed for 24.7.2013.	Party Name-PEMCO TECHNOPRIZE VIZAG PVT. Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2004	Status-Case Deferred Order Date-24.07.2013
8	File No.10/106/RLA(AC)/2013 RLA No. 10/10/2000/EOU(AC) **Decision**-Reminder to TA issued on 25.10.2012. EOU- Reminder to DLPC (Bristow) to be sent. The case is to be listed for 24.7.2013.	Party Name-GEOPOLYTECH INDUSTRIES PVT. LTD. Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2004	Status-Case Deferred Order Date-24.07.2013
9	File No.10/108/RLA(AC)/2013 RLA No. 10/10/2000/EOU(AC) **Decision**- Fresh reminder to Addl. DGFT, CLA, issued on 8.7.2013 for hard copy of application. To be listed for 24.07.2013.	Party Name-FINE ARTS GALLERY Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011	Status-Case Deferred Order Date-24.07.2013
10	File No.9/105/RLA(AC)/2003 RLA No. 10/10/2000/EOU(AC)/2000 **Decision**-The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is to listed for 24.7.2013	Party Name-VIDEOCON INDUSTRIES LIMITED Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2004	Status-Case Deferred Order Date-24.07.2013

11	File No.09/98/RLA(AC)/2003 RLA No. 10/10/2000/EOU(AC)/2000 **Decision**- The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of I&P(Chem. Div) vide their U.O.No.1400/08/20/2011-CS-II dated 7.6.2013, the Committee decided to approve the case as under :- Export Item: Dimethyl Ether (DME) 2. Methane Content (0%) (4%)2.Radiol.0.2400 Nos. of DRL(HDPE Drums made of DRL(HDPE Drums made of DRL(HDPE Drums) Qty: 7 Kg Import Item: 1. Methyl Alpha Olefins (C-14) 2. Alcohol 3. Chlorine 4. Tin Stabilizer 5. DRL(HDPE Drums Made of DRL(HDPE Drums) Qty: 12,000 Kg; 0.640 Kg; 0.02 Kg; As per packing details; RLA concerned may take necessary action under Para 6.7 of HBP as per above decision of NORMS COMMITTEE.	Party Name-KOLCHEM INC LTD Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2004	Status-Case Approved Order Date-
12	File No.70/108/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**-The Committee considered the case as per agenda and decided to transfer the case to NC-III (DEE-III) as the export product related to Drugs.	Party Name-SRI SRI OXIPHOTRON LIMITED Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2012	Status-Transferred to other Officer/Section Order Date-26.06.2013
13	File No.10/104/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**- The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of I&P(Chem. Div) vide their U.O.No.1400/08/20/2011-CS-II dated 7.6.2013, the Committee decided to approve the case as under :- Export Item: Sodium Lauryl Ether Sulphate (SLES) (Colony Test) Qty: 7 Kg Import Item: 1. Lauryl Alcohol 2. Ethylene Oxide Qty: 0.3161 Kg; 0.1441 Kg; Export Item: Lauric Mono Monoethanol (Colony Test) Qty: 7 Kg Import Item: 1. Lauric Acid 2. Mono Ethanol Amine Qty: 0.3420 Kg; 0.2400 Kg; Export Item: Sodium Lauryl Ether Sulphate (SLES) (Colony Test) Qty: 7 Kg Import Item: 1. Methyl Ester - Amine - Propyl Amine 2. Sodium Lauryl Ether Sulphate 3. Mono Chloro Acetic Acid 4. Ethylene Oxide Qty: 0.3197 Kg; 0.2134 Kg; 0.0991 Kg; 0.0441 Kg; Export Item: Sodium Lauryl Ether Sulphate 1. Mole (min.0%) (Colony LIB. (7%) Qty: 7 Kg Import Item: 1. Lauryl Alcohol 2. Ethylene Oxide Qty: 0.3161 Kg; 0.0992 Kg; RLA concerned may take necessary action under Para 6.7 of HBP as per above decision of NORMS COMMITTEE.	Party Name-GOLANYSOR NUTRACEUTICAL Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 23.04.2012	Status-Case Approved Order Date-
14	File No.9/108/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**-File closed for 24.7.2013.	Party Name-STANDARD INDUSTRIES LIMITED Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 26.08.2002	Status-Case Deferred Order Date-24.07.2013
15	File No.11/97/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**-The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to DGE dated 10.6.2013 issued by DHPP followed by reminder dated 20.5.2013 issued by the office. RLA concerned may take necessary action under Para 6.7 of HBP as per above decision of Norms Committee	Party Name-G.G.ISPAT INDUSTRIES LTD Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2011 26.08.2002	Status-Case Rejected Order Date-
16	File No.10/77/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**- The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of I&P(Chem. Div) vide their U.O.No.1400/09/20/2012-CS-II dated 14.6.2013, the Committee decided to approve the case as under :- Export Item: Sodium Lauryl Ether Sulphate (SLES) (Colony Test) Qty: 7 Kg Import Item: 1. Lauryl Alcohol 2. Ethylene Oxide Qty: 0.3161 Kg; 0.1441 Kg; Export Item: Sodium Lauryl Ether Sulphate 1. Mole (min.0%) (Colony LIB. (7%) Qty: 7 Kg Import Item: 1. Lauryl Alcohol 2. Ethylene Oxide Qty: 0.3161 Kg; 0.0992 Kg; RLA concerned may take necessary action under Para 6.7 of HBP as per above decision of NORMS COMMITTEE.	Party Name-EOU COLTON LIMITED Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/1998 23.04.2012	Status-Case Approved Order Date-
17	File No.10/110/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**- Fresh reminder to Addl. DGFT (Chennai) to be sent for hard copy of application	Party Name-STATS CHEMBARAPUVI LTD Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2000 26.11.2002	Status-Case Deferred Order Date-24.07.2013
18	File No.9/109/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**-The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to DGE dated 13/5/2013 issued by DHPP followed by reminder dated 20.5.2013 issued by the office. RLA concerned may take necessary action under Para 6.7 of HBP as per above decision of Norms Committee	Party Name-AAFES PACKAGING Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2000 27.11.2012	Status-Case Rejected Order Date-
19	File No.10/102/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**-The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to DGE dated 13/5/2013 issued by DHPP followed by reminder dated 20.5.2013 issued by the office. RLA concerned may take necessary action under Para 6.7 of HBP as per above decision of Norms Committee	Party Name-ASTON PACKAGING PRIVATE LIMITED Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2012 27.11.2012	Status-Case Deferred Order Date-24.07.2013
20	File No.96/108/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**-Reminder to firm dated 20.5.2013 issued by the office. To be listed for 24.7.2013	Party Name-SUDARSHAN CHEMICAL INDUSTRIES LTD. Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2000 26.11.2002	Status-Case Deferred Order Date-24.07.2013
21	File No.97/108/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**-The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide E-mail dated 11.6.2013. The case is to listed for 24.7.2013	Party Name-KILLICK PHARMACEUTICALS PVT.LTD Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2000 26.11.2002	Status-Case Deferred Order Date-24.07.2013
22	File No.99/98/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**-The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide E-mail dated 11.6.2013. The case is to listed for 24.7.2013	Party Name-BORAMATI LTD Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2000 26.11.2002	Status-Case Deferred Order Date-24.07.2013
23	File No.97/98/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**-The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide E-mail dated 11.6.2013. The case is to listed for 24.7.2013	Party Name-ANUSHRA SPECIALITY CHEMICALS PVT LTD Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2000 27.11.2002	Status-Case Deferred Order Date-24.07.2013
24	File No.101/97/RLA(AC)/2012 RLA No. 10/10/2000/EOU(AC) **Decision**-The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of I&P(Chem. Div) vide their U.O.No.1102/22/20/2012-Ch.II dated 10.6.2013, the Committee decided to approve the case as under :- Export Item: Dimethyl Terabutyl Carbonate Qty: 7 Kg Import Item: 1. Carbonate DEC 70% Slim Water Solution 2.Dimethyl N-Cyanoethylamine Carbonate (CATHS) 70% Slim Qty: 0.5114 Kg; 0.794 Kg; Export Item: 2-Carbomethoxy Pyridine 95% Slim Qty: 0.927 Kg;	Party Name-PUNCHSHEELTD. Est. No.-10/000/0000/EOU(AC)	Meet No.Date-11/03,AGC1/2013 26.06.2013 Est.No.Date-10/000/2000 27.11.2012	Status-Case Approved Order Date-

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RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of NOMINO COMMITTEE.

28	Case No.:IP/PUBLAIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:RAJASTHA ENERGY AND CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: Hard Copy sent to PC Division on 23.7.2013. Re-listed for 24.7.2013.

29	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:GOLANY TOBACCO TRADING INC. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and three calls E-mail dated 12.6.2013. The case is to be listed for 24.7.2013.

27	Case No.:IP/PUBLAIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SUNO DEMIRCLAI LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and three calls E-mail dated 12.6.2013. The case is to be listed for 24.7.2013.

26	Case No.:IP/PUBL/AIC/1/2011 Dt/Yr: 01/01/2010/2011/2012	Party Name:ARTEK SURFACE CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 11.6.2013. The case is to be listed for 24.7.2013.

25	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:KIRPICA ENTERPRISES PVT. LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and three calls E-mail dated 12.6.2013. The case is to be listed for 24.7.2013.

24	Case No.:IP/PUBL/AIC/1/2011 Dt/Yr: 01/01/2010/2011/2012	Party Name:ZEPOPOLIS (INDIA) PRIVATE LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm in the DL dated 25.1.2013 issued by Deptt. of C&PC(Chem.Div). Re-listed for 24.7.2013.

23	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:CHAMOURS COLOURS (INDIA) LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and three calls E-mail dated 12.6.2013. The case is to be listed for 24.7.2013.

22	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SOLVEX (INDIA) PVT. LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and three calls E-mail dated 12.6.2013. The case is to be listed for 24.7.2013.

21	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:ZEPOPOLIS (INDIA) PRIVATE LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.1.0010/15/2012-Ch.II dated 26.6.2013, the Committee decided to approve the case as under :

Original Item	Qty.	Imported Item	Qty.
Solution Resin DB Naphtha Chemical Shell B Liquid	1 Kg.	1. Tetrachloroethylene 2. Trifluoroethane 3. 2,4,6-Trichlo-p1 Amine 4. Aromatic Solvent	0.7171 Kg. 0.128 Kg 0.202 Kg 0.513 Kg

RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of NOMINO COMMITTEE.

20	Case No.:CUSTOMS/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SOLVEX (INDIA) PRIVATE LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.1.0010/15/2012-Ch.II dated 10.6.2013, the Committee decided to approve the case as under :

Original Item	Qty.	Imported Item	Qty.
VISCO-N-(Pol-Vcoxyethylene -2,6-Cyclo-2,6 -Dimethyl-4-Nonyl Ether)	1 Kg.	Ethylene Oxide	0.0242 Kg.
VISCO-N-(Pol-Vcoxyethylene -2,6-Cyclo-2,6 -Dimethyl-4-Nonyl Ether)	1 Kg.	Ethylene Oxide	0.0119 Kg.
VISCO-N-(Pol-Vcoxyethylene -2,6-Cyclo-2,6 -Dimethyl-4-Nonyl Ether)	1 Kg.	Ethylene Oxide	0.0238 Kg.

RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of NOMINO COMMITTEE.

19	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SHIVA NAT CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Approved Order Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.1.0010/15/2012-Ch.II dated 10.6.2013, the Committee decided to approve the case as under :

Original Item	Qty.	Imported Item	Qty.
Vinyol 01, 200-Lauryl Ether Sulphate(SLE) 2Moles(Mol) -Polyoxyethylene (02) Lauryl Alcohol Ether)	1 Kg.	1. Tetrapod - 12142 - Lauryl Alcohol Alcohol 2. Ethylene Oxide	0.494 Kg 0.506 Kg

RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of NOMINO COMMITTEE.

18	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SHIVA NAT CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Approved Order Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.1.0010/15/2012-Ch.II dated 10.6.2013, the Committee decided to approve the case as under :

Original Item	Qty.	Imported Item	Qty.
Vinyol 01, 200-Lauryl Ether Sulphate(SLE) 2Moles(Mol) -Polyoxyethylene (02) Lauryl Alcohol Ether)	1 Kg.	1. Tetrapod - 12142 - Lauryl Alcohol Alcohol 2. Ethylene Oxide	0.494 Kg 0.506 Kg

RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of NOMINO COMMITTEE.

17	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SHIVA NAT CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Approved Order Date:

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.1.0010/15/2012-Ch.II dated 10.6.2013, the Committee decided to approve the case as under :

Original Item	Qty.	Imported Item	Qty.
Vinyol 01, 200-Lauryl Ether Sulphate(SLE) 2Moles(Mol) -Polyoxyethylene (02) Lauryl Alcohol Ether)	1 Kg.	1. Tetrapod - 12142 - Lauryl Alcohol Alcohol 2. Ethylene Oxide	0.494 Kg 0.506 Kg

RLA concerned may take necessary action under Para 2.7 of SOP as per above decision of NOMINO COMMITTEE.

16	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:PUROLITE (INDIA) PVT. LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and three calls E-mail dated 12.6.2013. The case is to be listed for 24.7.2013.

15	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:A VERY DESIGNER (INDIA) PVT LTD Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and three calls E-mail dated 12.6.2013. The case is to be listed for 24.7.2013.

14	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:AGRIFOOD EXPORTS PVT. LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and three calls E-mail dated 12.6.2013. The case is to be listed for 24.7.2013.

13	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:DECCAN PHARMA PROMOTS PVT. LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.6.2013. The case is to be listed for 24.7.2013.

12	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SOLVEX (INDIA) PVT. LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm in the DL dated 25.6.2013 issued by DIPP. The case is to be listed for 24.7.2013.

11	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SHIVA NAT CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda. TN (C&PC) Chennai to issue DL for central excise data. The case is to be listed for 24.7.2013.

10	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SHIRDI SAI ENGINEERING PVT. LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.6.2013. The case is to be listed for 24.7.2013.

9	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:ELITE PVT. LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm in the DL dated 24.6.2013 issued by DIPP. The case is to be listed for 24.7.2013.

8	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:PHOENIX INDUSTRIES LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.6.2013. The case is to be listed for 24.7.2013.

7	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SUN EXPORT (INDIA) LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm in the DL dated 18.6.2013 issued by Deptt. of C&PC(Chem.Div). Re-listed for 24.7.2013.

6	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SOLVEX (INDIA) PVT. LTD. Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 11.6.2013. The case is to be listed for 24.7.2013.

5	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SHIVA NAT CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm in the DL dated 18.6.2013 issued by Deptt. of C&PC(Chem.Div). Re-listed for 24.7.2013.

4	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SHIVA NAT CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.6.2013. The case is to be listed for 24.7.2013.

3	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SHIVA NAT CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.6.2013. The case is to be listed for 24.7.2013.

2	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SHIVA NAT CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.6.2013. The case is to be listed for 24.7.2013.

1	Case No.:IP/PUBL/AIC/1/2012 Dt/Yr: 01/01/2010/2011/2012	Party Name:SHIVA NAT CHEMICALS LIMITED Dt/Yr: 01/01/2010/2011/2012	Short Sec Desc:CUSTOMS ACT 1962 Section:Sec 1 Sec Desc:Section 1 SECRECT Sub Sec:Sec 1	Status:Case Delisted Order Date:22-07-2013

Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.6.2013. The case is to be listed for 24.7.2013.

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50	2012/Ca/ 10-01-01/0000000.CA0/01	[RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

50	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: GOA ITC PAPER SUMMA [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 31.1.2013. The case is to listed for 21.7.2013.

51	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000072.CA0/01	Party Name: PANAT UPEN PRIYA STEEL&WIRE [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : Re listed for 21.7.2013.

52	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000070.CA0/01	Party Name: INDIA SEAMLESS LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Aggrieved Order Date:

Resolution : The Committee considered the case as per agenda. Heard on the written recommendation of Deptt. of CAP(CC)Chem. Div) vide their U.O.No.1/0/10/77/2011-CA.II dated 16.4.2013, the Committee decided to approve the case as under :

Urgent Item	Qty.	Import Item	Qty.
Vessel Phenol Hydrogen (Oil Molly) - Alpha-HM	1 Kg	1. Dimetatoxil Ethyl Methyl Amine 2. Silver Carbide 3. Alumina Catalyst 4. Young Phenol 5. Potassium Hydroxide	1.75 Kg 0.00028 Kg 0.000263 kg 0.200 Kg 0.001 Kg

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

53	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000010.CA0/01	Party Name: HUBA HOLLES LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

54	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: SOLAR CHEM PRODUCTS LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 31.1.2013. The case is to listed for 21.7.2013.

55	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: SHRIPAL A VINUGRAM EXPO. PVT. LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

56	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: G.S.T CHEMICALS INDUSTRIES LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

57	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: R.K.A. PACKAGING INDIA LIMITED. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

58	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: GOBLAB CHEMICALS PVT. LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

59	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000077.CA0/01	Party Name: DEEI LIMITED [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

60	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: G.S.T CHEMICALS INDUSTRIES LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 31.1.2013. The case is to listed for 21.7.2013.

61	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: HERBAL SUPPLIERS (I) PVT. LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

62	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: ETHERPLAC CHEMARB PVT.LTD [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

63	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: DE DIXIN A.a. PRODUCTS LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

64	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: PAVANA PETROCHEM LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

65	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: ETHERPLAC CHEMARB PVT.LTD [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

66	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: SOLVEX CHEMICALS LIMITED [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

67	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: BEST TONE INDUSTRIES LTD [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

68	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: Sri VYAS PERFUMES [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Aggrieved Order Date:

Resolution : The Committee considered the case as per agenda. Heard on the written recommendation of Deptt. of CAP(CC)Chem. Div) vide their U.O.No.1/0/10/08/2011-CA.II dated 11.3.2013, the Committee decided to approve the case as under :

Urgent Item	Qty.	Import Item	Qty.
Tri Methanol Methyl Ether Methyl Ether (Magnesio EPE 10)	1 Kg	1. Phenol 2. Styrene 3. Ethylene Oxide	0.2250 Kg 0.261 Kg 0.661 Kg

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: G.S.T CHEMICALS INDUSTRIES LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 17.6.2013. The case is to listed for 21.7.2013.

70	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: DE DIXIN PERFUMES [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

71	Case No.:0/0/RLA/0/1/2012 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: GEA CITRUS & TONE (INDIA) LIMITED. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]	Dismiss Case Delivered Order Date: 24-07-2013	

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

72	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: CAUSTIC PHOSPHORUS LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

73	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: CAUSTIC PHOSPHORUS LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 31.1.2013. The case is to listed for 21.7.2013.

74	Case No.:0/0/RLA/0/1/2012 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: G.S.T CHEMICALS INDUSTRIES LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]	Dismiss Case Delivered Order Date: 24-07-2013	

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 17.6.2013. The case is to listed for 21.7.2013.

75	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: G.S.T CHEMICALS INDUSTRIES LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 31.1.2013. The case is to listed for 21.7.2013.

76	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: CAUSTIC PHOSPHORUS LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

77	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: CAUSTIC PHOSPHORUS LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Aggrieved Order Date:

Resolution : The Committee considered the case as per agenda. Heard on the written recommendation of Deptt. of CAP(CC)Chem. Div) vide their U.O.No.1/0/12/23/2006-CA.II dated 10.5.2013, the Committee decided to approve the case as under :

Urgent Item	Qty.	Import Item	Qty.
Amphate Technical 97% Monohydrate	1 Kg	Phosphorous Pentachloride (EMPLY 97% Min.) 2. Methylene Dichloride 3. Acetic Anhydride	(1.11 Hydrolyl Chloride) 1.090 Kg 0.211 Kg 0.750 Kg

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

78	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: GEA CITRUS & TONE (INDIA) LIMITED. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

79	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: G.S. ENGG. & CO. PVT. LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to DEPP on 17.6.2013. The case is to listed for 21.7.2013.

80	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: HEMI CHEMICALS INDIA PVT.LTD [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

81	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: VYDEO GLASS INDIA PVT.LTD [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to DEPP on 17.6.2013. The case is to listed for 21.7.2013.

82	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: GEMINI GLASS INDIA PVT. LTD. [RA-Ca/ 17-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

83	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: GEMINI GLASS INDIA PVT. LTD. [RA-Ca/ 17-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

84	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: STEEPER PHOSPHORUS PVT. LTD. [RA-Ca/ 17-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

85	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: BOSCO CHEMICALS LTD [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

86	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: ELL PHOSPHOUS TECHNO PVT. LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

87	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: BOSCO CHEMICALS LTD [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 31.1.2013. The case is to listed for 21.7.2013.

88	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: BOSCO CHEMICALS LTD [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 31.1.2013. The case is to listed for 21.7.2013.

89	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: BOSCO CHEMICALS LTD [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 31.1.2013. The case is to listed for 21.7.2013.

90	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: BOSCO CHEMICALS LTD [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-08-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and noted that hard copy thereof the fees has been received and sent to Deptt. of CAP(CC)Chem.Div) on 31.1.2013. The case is to listed for 21.7.2013.

91	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: MAGNA MAGSTER BACLEM PVT.LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

92	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: SUN TO INDIA G.A. INDUSTRIES LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

93	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: CAUSTIC PHOSPHORUS LTD. [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

94	Case No.:0/0/RLA/0/1/2010 2012/Ca/ 10-01-01/0000000.CA0/01	Party Name: PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED [RA-Ca/ 10-01/0000000.CA0/1]	Next No Date: 17-01-2013 [Order] Last No Date: 03-07-2012 [Order]		Dismiss Case Delivered Order Date: 24-07-2013

Resolution : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application form RLA and fees. The case is to listed for 21.7.2013

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Resolution: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and date. The case is re-listed for 24.7.2015	

Date:03.07.2015
Place:New Delhi

G. SAKHI SHAN
Foreign Trade Development Officer

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